

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (d). The information required is not readily available. The collection of this information will not be commensurate with the results to be achieved.

SOAP FACTORIES

475. Prof. D. C. Sharma: (a) Will the Minister of Commerce and Industry be pleased to state the number of firms manufacturing soap in India?

(b) How many of those are foreign?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) So far as is known, there are 66 organized soap manufacturing units in India.

(b) All the organized units mentioned above are registered under the Indian Companies Act. But three soap manufacturing firms are reported to have foreign investment.

REJECTION AND CERTIFICATION OF FILMS

476. Shri Dabhi: Will the Minister of Information and Broadcasting be pleased to state:

(a) the steps taken by Government to ensure that the directive issued to Examining Committees of the Central Board of Film Censors regarding the principles to be observed in determining whether a film is or is not suitable for public exhibition is properly observed;

(b) the names of the films which during 1953 were held by the Central Board of Film Censors to be wholly or partially unsuitable for unrestricted public exhibition and the reasons thereof; and

(c) the names of the films which, during the year 1952, were held to be suitable for exhibition restricted to adults?

The Minister of Information and Broadcasting (Dr. Keskar): (a) The Directive regarding the principles to be observed in determining whether a

film is or is not suitable for public exhibition has been issued to the Examining Committees by the Central Board of film Censors.

(b) A statement showing the names of films which during 1953 were held by the Central Board of Film Censors to be unsuitable for public exhibition and of films in which excisions were made is placed on the Table of the House. [See Appendix IV, annexure No. 38.]

Decisions are reached after obtaining the views of the members of the Advisory Panel in their capacity as members of the Examining Committee and in certain cases as members of the Revising Committee; specific reasons in every case are not available, but the principal grounds on which the films or the portions excised were held to be unsuitable for public exhibition was that they dealt with crime or sex in an objectionable manner or offended against accepted standards of decency or morality or were objectionable from the point of view of law and order or foreign relations.

(c) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 39.]

EXPORTS TO DOLLAR AND STERLING AREAS

477. Pandit M. B. Bhargava: (a) Will the Minister of Commerce and Industry be pleased to state the total value of various commodities exported out of India from the 1st January, 1953, upto the end of June, 1953, separately to the dollar and the sterling areas?

(b) How do these figures compare with the figures of the corresponding period during last year?

The Minister of Commerce (Shri Karmarkar): (a) and (b). A comparative statement, showing the total value of the various commodities exported out of India in January-June 1953 and the corresponding period in 1952, is attached.